

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

Petition No. 59/GT/2022

Subject : Petition for determination of tariff of Nabinagar Thermal Power Project (1000 MW) for the period from 1.4.2019 to 31.3.2024.

Petitioner : Bhartiya Rail Bijlee Company Limited.

Respondents : East Central Railway and 2 others.

Date of Hearing : **6.12.2022**

Coram : Shri I.S Jha, Member
Shri Arun Goyal, Member
Shri Pravas Kumar Singh, Member

Parties Present : Ms. Swapna Seshadri, Advocate, BRBCL
Ms. Surbhi Gupta, Advocate, BRBCL
Shri Arjun Agarwal, Advocate, ECR
Ms. Rohini Prasad, Advocate, SBPDCL & NBPDCCL

Record of Proceedings

At the outset, the learned counsel for the Petitioner prayed for grant of four weeks' time to amend the petition, by revising the tariff filing forms. The learned counsels appearing for the Respondents sought time to file their replies to the amended petition to be filed by the Petitioner.

2. The Commission, after hearing the parties, adjourned the hearing of the matter, after permitting the Petitioner to file the amended petition, after serving copy on the Respondents.

3. The Commission also directed the Petitioner to submit the following additional information, after serving copy to the Respondents, on or before **6.2.2023**:

- (i) *Detailed Form 5B, sub-head wise, mapping the same with the expenditure claimed in the Petition.*
- (ii) *The list of spares, quantity and cost thereof, procured and to be procured during the period.*
- (iii) *All tariff forms shall be in terms of the 2019 Tariff Regulations, and in the event of any tariff form not being furnished, the reasons for the same.*
- (iv) *Detailed index indicating the description of annexures, and to ensure that the information furnished is legible;*



(v) *Report of CIMFR for the tariff period, with reference to the GCV and cost of the coal claimed.*

4. The Respondents shall file their replies, by **27.2.2023**, after serving copy to the Petitioner, who may, thereafter, file its rejoinder, if any, on or before **10.3.2023**. The parties shall complete their submissions within the due dates mentioned and no extension of time shall be granted.

5. The petition shall be listed for hearing on **16.3.2023**.

By order of the Commission

Sd/-

(B. Sreekumar)
Joint Chief (Law)

